

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 968 of 2020**

**IN THE MATTER OF:**

**Agarwal Veneers**

**...Appellant**

**Versus**

**Fundtonic Service Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant: Mr. Ashish Choudhury, Ms. Shweta Basur, Mr. Rohit Sthalekar and Mr. Amol and Ms. Anushka, Advocates.**

**For Respondent: Mr. Shivram C.S. Ganeshan and Mr. Jatin H. Kapadia, Advocates.**

**ORDER**  
**(Through Virtual Mode)**

**21.12.2020:** Shri Jatin Kapadia, PCS alongwith Mr. Shivram Ganeshan appears on behalf of the Respondent. He seeks and is allowed to file reply affidavit alongwith his authority within two weeks. Rejoinder thereto, if any, may be filed by the Appellant within two weeks thereof. Short written submissions, not exceeding three pages, supported by relevant case law may be filed by learned counsel for the parties alongwith their pleadings.

List the matter 'for admission (after notice)' on **4<sup>th</sup> February, 2021.**

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

*am/gc*